

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 2287/99

New Delhi this the 4th day of January 2000

(3)

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. R.K. Ahooja, Member (A)

R.K. Tiwari
S/o late Shri Bahori Tiwari
R/o RZ-17C-Gali No. 2, Main
Sagarpur, New Delhi.

(By Advocate: Shri A.K. Trivedi) ...Applicant

Versus

1. Union of India,
through its Secretary
Ministry of Defence,
South Block, New Delhi.
2. The Adjutant General
AG's Branch, Army Headquarters
GHQ, PO, New Delhi-110011
3. The Commanding Officer
Vehicle Depot Workshop,
E.M.E. Delhi Cantt-110010

(By Advocate: Shri K.R. Sachdeva) ..Respondents

ORDER (Oral)

By Reddy, J.-

In this OA the applicant challenges the order dated 24.9.99 by which he was rendered surplus. It is now stated by the learned counsel for respondents that this order has been withdrawn. In the circumstances, the OA is allowed and the applicant is directed to be ~~restored~~ ^{placed} status-quo ante.

R.K. Ahooja
(R.K. Ahooja)
Member (A)

cc.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)